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## RAJYA SABHA

Friday, the 1st August, 1975/the 10th Sravana, 1897 (Saka)

The House met at eleven of the clock, Mr. Chairman in the Chair.

## PAPERS LAID ON THE TABLE

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (HRI Z. R. ANSARI): Sir, I beg to 'ay on the Table a copy (in English and Hindi) of the Ministry of Industry and Civil Supplies (Department of Industrial Development) Notification S.O. No. 2279, dated the 19th July, 1975, publishing the Coir Board Services (Classification, Control and Appeal) Amendment Bye-laws, 1975.

Annual Accounts (1971-72) of the Coal Board and related papers

उन्ना मंत्रालय में उपसंत्री (प्रो० सिद्धेश्वर प्रसाद) श्रीमत, मैं 1971-72 के वर्ष के लिए कोयला वं.ई के वार्षिक लेखों की एक प्रति (ग्रग्नेजी तथा हिन्दी में) ग्रीर उम पर लेखा परीक्षा प्रति-धेदन, प्रलेख को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शने वाले एक विवरण महित मधा पटल पर रखता हं।

MOTION RE. APPOINTMENT OF A MEMBER OF THE RAJYA SABHA TO THE JOINT COMMITTEE OF THE HOUSES ON THE CONSTITUTION (THIRTY-SECOND AMENDMENT)

BILL, 1973

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DE-PARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY 30 RSS/75—1.

AFFAIRS (SHRI OM MEHTA): Sir, I beg to move:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint one member of the Rajya Sabha to the Joint Committee on the Constitution (Thirty-second Amendment) Bill, 1973, in the vacancy caused by the retirement of Shri Niren Ghosh from the membership of the Rajya Sabha on the 9th July, 1975, and resolves that Shri Salil Kumar Ganguli, member of the Rajya Sabha, be appointed to the said Joint Committee to fill the vacancy."

The question was put and the motion was adopted.

## THE TELEGRAPH WIRES (UNLAWFUL POSSESSION) AMENDMENT BILL, 1974

THE MINISTER OF COMMUNICA-TIONS (SHRI S. D. SHARMA): Sir, I beg to move:

"That the following amendments made by the Lok Sabha in the Telegraph Wires (Unlawful Possession) Amendment Bilt, 1974, be taken into consideration, namely;

## Enacting Formula

1. That at page 1. line 1, for 'Twenty-fifth' substitutes 'Twenty-sixth'.

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2. That at page 1, line 4, for '1974' substitute '1975'."

Sir, this Bill was passed by the Rajya Sabha on 25th November, 1974 but it could not be passed in 1974 in the Lok Sabha. Day before yesterday Lok Sabha has adopted this Bill, just as it was passed by the Rajya Sabha. We have got to make certain formal amendments. The one is that in place of the "Twenty-fifth" year of the Republic it will be the "Twenty-sixth" year of the Republic and the other is,